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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

Review Petition No.41/95

in

Original Application No.956/93.

Smt.L.G.Patil & Ors.

... Applicants.

v/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A).

ORDER ON REVIEW PETITION BY CIRCULATION

(Per Shri M.R.Kolhatkar, Member(A)) Dt. 28/3/1995.

This Review Petition by the original applicants praying for review of our Judgment dt. 9.12.1994 declining to interfere with the decision of the department not to give compassionate appointment. According to review petitioner, the Tribunal has committed a basic and fundamental mistake in respect of actual receipt of amounts other than family pension. In particular, the amount of gratuity has been divided among the heirs of the deceased and not only should the Tribunal not have taken into account/under Workmen's Compensation Act, the Tribunal should also have considered that the matter is pending in appeal before the High Court. Secondly, the Review Petitioner states that the Tribunal has not considered the Judgment of the Tribunal in O.A. 938/92 decided on 12.7.1994 and O.A. 1090/93 decided on 12.10.1993.

2. We have considered the various contentions of the Review Petitioners and we do not find any substance therein. In our view, the Judgment does not contain

any error apparent on the face of the record nor are any other sufficient grounds made out for review of the Judgment in terms of Order 47 Rule-1 of the CPC. The Review Petition is liable to be dismissed and is hereby dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

B.